

CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER

14-4-1988

Heard Mr. V.M. Dhotar~~o~~ and Mr. B.R. Kyada learned
counsel for the applicant and the respondent respectively.
Admit. issue notice on the respondent for filing reply returnable
within 45 days ~~from~~ the date of this order. The case may be put
up before the Registrar ~~on 31/5/88~~

Phew
(P.H. TRIVEDI)
VICE CHAIRMAN

JM
(P.M. JOSHI)
JUDICIAL MEMBER

M.A.St. 486/90

(3)

in

O.A. 160/88

Date	Office Report.	XXXXXX
10-6-91		<p>Present: Mr. B.R.Kyada, learned counsel for the applicant (Orig. respondents)</p> <p>None for the xxxk respondents (Orig. applicant)</p> <p><u>O R D E R</u></p> <p>This M.A.St. 486/90 has been filed by the applicant-orig.respondents to produce copy of D.R.M's office, Rajkot order dated 21.1.1990 on the subject of engagement of substitute against vacancies of Safaiwala, Mechanical Department. The production of the documents is allowed. It should be incorporated in the paper book file as respondents' paper.</p> <p>2. M.A.Stamp to be given regular number by the office. Apparently M.A.St. was under objection of the office on the ground that necessary verification at the bottom of the application is not ^{recorded in}. According to rule 8(3) of Central Administrative Tribunal (Procedure) Rules 1987, an application for interim order or direction filed subsequent to the filing of an application under section 19 may ^{as far as} _{III} ^h suffer possible be in Form ₂. Hence the office objection does not seem to be sustained. M.A. St. disposed of.</p> <p><i>Next</i></p> <p>(R.C.Bhatt) Judicial Member</p> <p><i>M. M. Singh</i> (M.M.Singh) Admn. Member</p> <p>ttc.</p>

Terminal

SANJAY B. Parmar

v/s

M.A./217/91

IN

O.A./160/88

Union of India Belles

(h)

Date	Office Report.	ORDER
------	----------------	-------

7.91

Present : None present for both the parties.

ORDER

Miscellaneous application No.217 of 91 for withdrawal allowed. O.A. No. 160 of 88 be disposed of as withdrawn. M.A. also stands disposed of.



(S. SANKHANA KRISHNAN)
Judicial Member



(P.H. TRIVEDI)
Vice Chairman

Date : Office Report.

ORDER

*Ani.